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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2011-2012.
  - (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8651/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, on behalf of my colleague Shri G.K. Vasani, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2011-2012.
- (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8652/15/13)

- (b) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2011-2012.
  - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8653/15/13)

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): I beg to lay on the a Table copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Steel for the year 2013-2014.

(Placed in Library. See No. LT 8654/15/13)

(2) Outcome Budget of the Ministry of Steel for the year 2013-2014.

(Placed in Library. See No. LT 8655/15/13)

THE MINISTER OF MINES (SHRI DINSHA PATEL): I beg to lay on the a Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2013-2014.

(Placed in Library. See No. LT 8656/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O.2039(E) (Hindi and English versions) published in Gazette of India dated 5<sup>th</sup> September, 2012 making certain amendments to Notification No. S.O. 1174(E) dated 18<sup>th</sup> July, 2007 issued under Sections 12 and 13 of the Environment (Protection) Act, 1986.

(Placed in Library. See No. LT 8657/15/13)

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2013-2014.

(Placed in Library. See No. LT 8657A/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Power for the year 2013-2014.

(Placed in Library. See No. LT 8658/15/13)

- (2) Outcome Budget of the Ministry of Power for the year 2013-2014.

(Placed in Library. See No. LT 8659/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National University of Physical Education, Gwalior, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National University of Physical Education, Gwalior, for the year 2011-2012.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (2)

(Placed in Library. See No. LT 8660/15/13)

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2013-2014.

(Placed in Library. See No. LT 8661/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library. See No. LT 8662/15/13)

(ii) Outcome Budget of the Department of Commerce, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library. See No. LT 8663/15/13)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the STCL Limited, Bangalore, for the year 2011-2012.

(ii) Annual Report of the STCL Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 8664/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Textiles for the year 2013-2014.

(Placed in Library. See No. LT 8665/15/13)

(2) Outcome Budget of the Ministry of Textiles for the year 2013-2014.

(Placed in Library. See No. LT 8666/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): Madam, on behalf of my colleague Dr. S. Jagathrakshakan, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library. See No. LT 8667/15/13)

(2) Outcome Budget of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, for the year 2013-2014.

(Placed in Library. See No. LT 8668/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of my colleague Shri Milind Deora, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Department of Electronics and Information Technology for the year 2013-2014.

(Placed in Library. See No. LT 8669/15/13)

(ii) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2013-2014.

(Placed in Library. See No. LT 8670/15/13)

(iii) Outcome Budget of the Department of Electronics and Information Technology, Ministry of Communications and Information Technology, for the year 2013-2014.

(Placed in Library. See No. LT 8671/15/13)

(2) A copy of the Semiconductor Integrated Circuits Layout-Design (Amendment) Rules, 2012 (Hindi and English versions)

published in Notification No. G.S.R. 689(E) in Gazette of India dated 14<sup>th</sup> September, 2012 under sub-section (3) of Section 96 of the Semiconductor Integrated Circuits Layout-Design Act, 2000.

(Placed in Library. See No. LT 8672/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Inc., New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Inc., New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 8673/15/13)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Telecom Consumers Protection (Sixth Amendment) Regulations, 2013 published in Notification No. 308-5/2011-QOS in Gazette of India dated 21<sup>st</sup> February, 2013.
- (ii) The Registration of Consumer Organisations Regulations, 2013 published in Notification No. 308-5/2011-QOS in Gazette of India dated 21<sup>st</sup> February, 2013.

(Placed in Library. See No. LT 8674/15/13)

(5) A copy of the Statement (Hindi and English versions) regarding clarification on the Information Technology (Intermediary Guidelines) Rules, 2011 under Section 79 of the Information Technology Act, 2000.

(Placed in Library. See No. LT 8675/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA):  
Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2011-2012.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(2)

(Placed in Library. See No. LT 8676/15/13)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O. 2647(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.56 (Varanasi-Sultanpur Section) in the State of Uttar Pradesh.
- (ii) S.O. 2852(E) published in Gazette of India dated 7<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.2 (Etawah-Chakeri Section) in the State of

Uttar Pradesh.

- (iii) S.O. 2944(E) published in Gazette of India dated 19<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.2 (Etawah-Chakeri Section) in the State of Uttar Pradesh.
- (iv) S.O. 2947(E) published in Gazette of India dated 19<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.24B (Raebareilly-Allahabad Section) in the State of Uttar Pradesh.
- (v) S.O. 2934(E) published in Gazette of India dated 19<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.232 (Tanda-Raebareilly Section) in the State of Uttar Pradesh.
- (vi) S.O. 88(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 74 (Haridwar-Kashipur Section) in the State of Uttar Pradesh.
- (vii) S.O. 2938(E) published in Gazette of India dated 19<sup>th</sup> December, 2012, making certain amendments in the Notification No. S.O. 1230(E) dated 28<sup>th</sup> May, 2012.
- (viii) S.O. 2863(E) published in Gazette of India dated 7<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.235 (Meerut-Bulandshahr Section) in the State of Uttar Pradesh.
- (ix) S.O. 134(E) published in Gazette of India dated 14<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.232 (Tanda-Raebareilly Section) in the State of Uttar Pradesh.
- (x) S.O. 2998(E) published in Gazette of India dated 22<sup>nd</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.233 (Indo Nepal Border to Varanasi) in the State of Uttar Pradesh.
- (xi) S.O. 3047(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, authorising the Additional District Magistrate (Finance and Revenue), District-Rampur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 74 (Haridwar-Kashipur Section) in the State of Uttar Pradesh.
- (xii) S.O. 3039(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.91 (Aligarh to Kanpur Section) in the State of Uttar Pradesh.
- (xiii) S.O. 3052(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xiv) S.O. 2990(E) published in Gazette of India dated 22<sup>nd</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.NE-II (Eastern Peripheral Expressway) in the State of Uttar Pradesh.
- (xv) S.O. 3054(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No.25 (Orai-Bhoganipur Section) in the State of Uttar Pradesh.
- (xvi) S.O. 2912(E) published in Gazette of India dated 15<sup>th</sup> December, 2012, authorising the Additional District Magistrate (Finance and Revenue), District-Rampur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 73 (Roorkee-Chutmalpur-Saharanpur-U.P/Haryana Border Section) in the State of Uttar Pradesh.
- (xvii) S.O. 1206(E) published in Gazette of India dated 26<sup>th</sup> May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No.8 (Ahmedabad-Vadodara Section) in the State

of Gujarat.

- (xviii) S.O. 460(E) published in Gazette of India dated 1<sup>st</sup> March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (xix) S.O. 511(E) published in Gazette of India dated 11<sup>th</sup> March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Kota Section) in the State of Rajasthan.
- (xx) S.O. 513(E) published in Gazette of India dated 11<sup>th</sup> March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Kota Section) in the State of Rajasthan.
- (xxi) S.O. 825(E) published in Gazette of India dated 26<sup>th</sup> March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxii) S.O. 1090(E) published in Gazette of India dated 16<sup>th</sup> May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Jetpur Section) in the State of Gujarat.
- (xxiii) S.O. 793(E) published in Gazette of India dated 26<sup>th</sup> April, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (xxiv) S.O. 1831(E) published in Gazette of India dated 8<sup>th</sup> August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (xxv) S.O. 510(E) published in Gazette of India dated 11<sup>th</sup> March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Udaipur-Swaroopganj Section) in the State of Rajasthan.
- (xxvi) S.O. 404(E) published in Gazette of India dated 21<sup>st</sup> February, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxvii) S.O. 611(E) published in Gazette of India dated 22<sup>nd</sup> March, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.
- (xxviii) S.O. 340(E) published in Gazette of India dated 14<sup>th</sup> February, 2011, making certain amendments in the Notification No. S.O. 1692(E) dated 10<sup>th</sup> July, 2009.
- (xxix) S.O. 915(E) published in Gazette of India dated 29<sup>th</sup> April, 2011, authorising the Sub-Divisional Officer, Girwa, as the competent authority to acquire land for regarding acquisition of land for construction of new Bypass for Udaipur city from Debari to Kaya for connecting National Highway No. 76 to National Highway No. 8 in the state of Rajasthan.
- (xxx) S.O. 2956(E) published in Gazette of India dated 19<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 232 (Raebareilly-Banda Section) in the State of Uttar Pradesh.
- (xxxi) S.O. 3051(E) published in Gazette of India dated 28<sup>th</sup> December, 2012, authorising the Special Land Acquisition Officer, Moradabad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 93 (Aligarh-Moradabad Section) in the State of Uttar Pradesh.
- (xxxii) S.O. 2994(E) published in Gazette of India dated 22<sup>nd</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 (Kanpur-Hamirpur Section) in the

State of Uttar Pradesh.

- (xxxiii) S.O. 91(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xxxiv) S.O. 2987(E) published in Gazette of India dated 22<sup>nd</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Malaut-Pithoragarh Section) in the State of Uttarakhand.
- (xxxv) S.O. 2913(E) published in Gazette of India dated 15<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 74 (Haridwar-Kashipur Section) in the State of Uttarakhand.
- (xxxvi) S.O. 2916(E) published in Gazette of India dated 17<sup>th</sup> December, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 100 in the State of Jharkhand.
- (xxxvii) S.O. 178(E) published in Gazette of India dated 17<sup>th</sup> January, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 99 in the State of Jharkhand.
- (xxxviii) S.O. 244(E) published in Gazette of India dated 24<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 163 (Hyderabad to Bhopalapatnam Section) in the State of Andhra Pradesh.
- (xxxix) S.O. 2037(E) published in Gazette of India dated 5<sup>th</sup> September, 2012 making certain amendments in Notification No. S.O. 2640(E) dated 24<sup>th</sup> November, 2011.
- (xl) S.O. 2038(E) published in Gazette of India dated 5<sup>th</sup> September, 2012 making certain amendments in Notification No. S.O. 2492(E) dated 2<sup>nd</sup> November, 2011.
- (xli) S.O. 2197(E) published in Gazette of India dated 18<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Bamitha-Satna Section) in the State of Madhya Pradesh.
- (xlii) S.O. 2299(E) published in Gazette of India dated 25<sup>th</sup> September, 2012, making certain amendments in Notification No. S.O. 2440(E) dated 25<sup>th</sup> October, 2011.
- (xliii) S.O. 2368(E) to S.O. 2370(E) published in Gazette of India dated 5<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12 (Bhopal-Biora Section) in the State of Madhya Pradesh.
- (xliv) S.O. 2428(E) and S.O. 2429(E) published in Gazette of India dated 10<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 64 (Zirakpur-Patiala Section) in the State of Madhya Pradesh.
- (xlv) S.O. 2561(E) and S.O. 2562(E) published in Gazette of India dated 26<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 27 (Mangawan-Chakghat Section) in the State of Madhya Pradesh.
- (xlvi) S.O. 801(E) published in Gazette of India dated 11<sup>th</sup> April, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xlvii) S.O. 1572(E) published in Gazette of India dated 12<sup>th</sup> July, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xlviii) S.O. 1563(E) published in Gazette of India dated 12<sup>th</sup> July, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.

- (xlix) S.O. 1362(E) published in Gazette of India dated 18<sup>th</sup> June, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (I) S.O. 1360(E) published in Gazette of India dated 18<sup>th</sup> June, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (li) S.O. 1055(E) published in Gazette of India dated 11<sup>th</sup> May, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lii) S.O. 1056(E) published in Gazette of India dated 11<sup>th</sup> May, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (liii) S.O. 800(E) published in Gazette of India dated 11<sup>th</sup> April, 2012, entrusting the stretches, mentioned therein, of new National Highways No. 60, 65 and 67 to National Highway Authority of India.
- (liv) S.O. 1053(E) published in Gazette of India dated 11<sup>th</sup> May, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lv) S.O. 949(E) published in Gazette of India dated 30<sup>th</sup> April, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lvi) S.O. 708(E) published in Gazette of India dated 7<sup>th</sup> April, 2011, containing corrigendum to the Notification No. S.O. 2252(E) dated 13<sup>th</sup> September, 2010.
- (lvii) S.O. 1666(E) published in Gazette of India dated 24<sup>th</sup> July, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lviii) S.O. 1831(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lix) S.O. 1832(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, declaring Highways as new National Highways, mentioned therein.
- (lx) S.O. 2004(E) published in Gazette of India dated 30<sup>th</sup> August, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxi) S.O. 2007(E) published in Gazette of India dated 30<sup>th</sup> August, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxii) S.O. 2309(E) published in Gazette of India dated 26<sup>th</sup> September, 2012, omitting new National Highway Nos. 947 and 360.
- (lxiii) S.O. 2310(E) published in Gazette of India dated 26<sup>th</sup> September, 2012, omitting new National Highway Nos. 160 and 953.
- (lxiv) S.O. 2311(E) published in Gazette of India dated 26<sup>th</sup> September, 2012, making certain amendments in the Notification No. S.O. 689(E) dated 4<sup>th</sup> April, 2011.
- (lxv) S.O. 2312(E) published in Gazette of India dated 26<sup>th</sup> September, 2012, declaring highways, mentioned therein, as National Highways.
- (lxvi) S.O. 2372(E) published in Gazette of India dated 5<sup>th</sup> October, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (lxvii) S.O. 2757(E) published in Gazette of India dated 22<sup>nd</sup> November, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.



(4) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Highways Act, 1988:-

- (i) S.O. 1667(E) published in Gazette of India dated 24<sup>th</sup> July, 2012, entrusting the stretches, mentioned therein, of National Highway Nos. 23 and 42 to the National Highway Authority of India.
- (ii) S.O. 1830(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, the stretches, mentioned therein, of National Highway No. 44 to the National Highway Authority of India.
- (iii) S.O. 2006(E) published in Gazette of India dated 30<sup>th</sup> August, 2012, entrusting the stretches, mentioned therein, of National Highway No. 21 to the National Highway Authority of India.
- (iv) S.O. 2756(E) published in Gazette of India dated 22<sup>nd</sup> November, 2012, entrusting the stretches, mentioned therein, of National Highway Nos. 9 and 18A to the National Highways Authority of India.
- (v) S.O. 2371(E) published in Gazette of India dated 5<sup>th</sup> October, 2012, making certain amendments in the Notification No. S.O. 1205(E) dated 29<sup>th</sup> October, 2004.
- (vi) S.O. 1564(E) published in Gazette of India dated 12<sup>th</sup> July, 2012, entrusting of stretches, mentioned therein, of National Highway No. 527C to National Highway Authority of India.
- (vii) S.O. 1364(E) published in Gazette of India dated 18<sup>th</sup> June, 2012, making certain amendments in the Notification No. S.O. 1097(E) dated 4<sup>th</sup> August, 2005.
- (viii) S.O. 1365(E) published in Gazette of India dated 18<sup>th</sup> June, 2012, making certain amendments in the Notification No. S.O. 465(E) dated 26<sup>th</sup> April, 2002.
- (ix) S.O. 1366(E) published in Gazette of India dated 18<sup>th</sup> June, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (x) S.O. 1363(E) published in Gazette of India dated 18<sup>th</sup> June, 2012, entrusting of stretches of National Highway No. 122 to National Highway Authority of India.
- (xi) S.O. 1361(E) published in Gazette of India dated 18<sup>th</sup> June, 2012, entrusting of stretches of National Highway Nos. 17 and 207 to National Highway Authority of India.
- (xii) S.O. 1054(E) published in Gazette of India dated 11<sup>th</sup> May, 2012, entrusting of stretches of National Highways, mentioned therein, to National Highway Authority of India.
- (xiii) S.O. 1052(E) published in Gazette of India dated 11<sup>th</sup> May, 2012, making certain amendments in the Notification No. S.O. 1035(E) dated 7<sup>th</sup> May, 2010.
- (xiv) S.O. 948(E) published in Gazette of India dated 30<sup>th</sup> April, 2012, making certain amendments in the Notification No. S.O. 910(E) dated 21<sup>st</sup> April, 2010.

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- (5) A copy of the Central Motor Vehicles (Fourth Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 943(E) in Gazette of India dated 31<sup>st</sup> December, 2012 under sub-section (4) of the Section 212 of the Motor Vehicles Act, 1988.

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(6) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Act, 1988:-

- (i) The National Highways Authority of India (Recruitment, Seniority and Promotion) Sixth Amendment Regulations, 2012 published in Notification No. No. NHAI/11011/17/2012-HR.I (Vol.V) in Gazette of India dated 23<sup>rd</sup> November, 2012.
- (ii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2013 published in Notification No. No. NHAI/11011/17/2012-HR.I (Vol.IX) in Gazette of India dated 24<sup>th</sup> January, 2013.

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